Central Administrative Tribunal Principal Bench, New Delhi

CP No. 575/2017 OA No. 1680/2015

New Delhi this the 17th day of December, 2018

Hon'ble Ms. Nita Chowdhury, Member (A) Hon'ble Mr. S.N. Terdal, Member (J)

Hemant Kumar, S/o Late Sh. Pyare Lal Bhatnagar, Retired Junior Hindi Translator, CGHS Head Quarters, Bikaner House, New Delhi, R/o N-72, Sector 12, Noida (UP)

- Applicant

(By Advocate: Mr. Yogesh Sharma)

Versus

1. Sh. CK Mishra, Secretary,
Ministry of Health & Family Welfare,
Govt. of India, Nirman Bhawan,
New Delhi-110001

Dr. Smt. Sarita Dhawan,
 Additional Director,
 Central Government Health Scheme,
 Sector 12, RK Puram, New Delhi

- Respondents

(By Advocate: Mr. Subhash Gosai)

ORDER (Oral)

Ms. Nita Chowdhury:

When the matter is taken up, learned counsel for the applicant states quite fairly that though the respondents have passed the order in compliance with order of this Tribunal but he is not sure where the retiral benefits have actually been released. The respondents are directed to ensure within 30 days that the actual retiral benefits are sent to the bank of the applicant.

2. In view of the above substantial compliance by the respondents, nothing remains in this CP and the same is accordingly closed. Notices stand discharged.

(S.N. Terdal) Member (J) (Nita Chowdhury) Member (A)

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